

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **15.11.2023** THROUGH PHYSICAL HEARING

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

APPLICATION NUMBER : IA/75(CHE)/2022

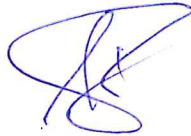
PETITION NUMBER : CP/473/IB/2017

NAME OF THE PETITIONER(S) : D Rajkumar & Anr

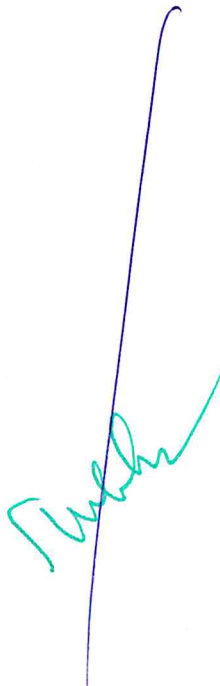
NAME OF THE RESPONDENTS : Liquidator of M/s Auro Mira Energy Company Pvt Ltd

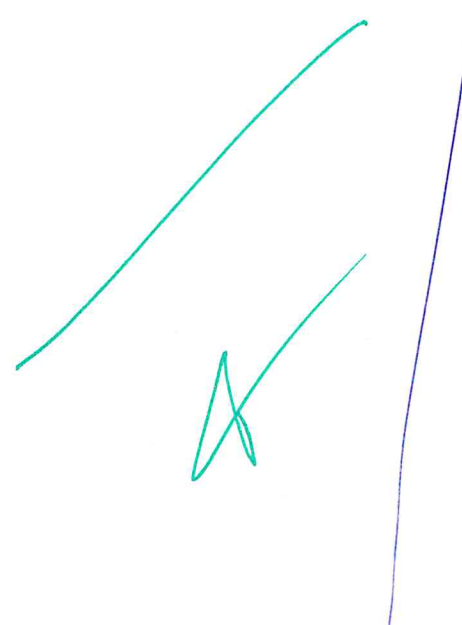
UNDER SECTION : 60(5) of IBC, 2016

S.NO.	NAME (IN CAPITAL)	DESIGNATION REPRESENTATION BY WHOM	SIGNATURE
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	V.V. Sivakumar for Dva Associates	Counsel for Liquidator.	
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	S. SATHIYANARAYANAN	Counsel for Applicant	
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3 CP/473/IB/2017
IA/75(CHE)/2022

ORDER

Applicant is represented by Ld. Counsel Mr. S.Sathiyarayanan. Respondent is represented by Ld. Counsel Mr. V.V.Sivakumar.

2. Ld. Counsels for the parties submit that no amicable settlement could be reached between the parties.

3. Arguments partly heard.

4. Ld. Counsels for the parties, to explore the possibilities of settlement, seek and are given two weeks time to workout the modalities as to the payment of the amounts which have been offered for settlement.

5. List the application on **05.12.2023** for reporting settlement / further hearing (physical hearing).

-sd-

[VENKATARAMAN SUBRAMANIAM]
MEMBER (TECHNICAL)

MS

-sd-

[SANJIV JAIN]
MEMBER (JUDICIAL)